IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

IB-406/ND/2017

In the matter of

Ms. Nina Benjamin

Vs.

Inphynyt Accumulators (P) Limited

..PETITIONER

.. RESPONDENT

SECTION:

Under Section 241 (1)

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Raj Kamal, Advocate

Mr. Shamik Narain, Advocate Mr. BNS Marok, Advocate

For the Respondent/Corporate Debtor : Ms. Reema Jain, PCS

<u>ORDER</u>

Learned Counsel for the petitioner is present. On service of notice on the respondents 1 & 2, Respondent-2 is represented by Ms. Reema Jain, Practicing Company Secretary and represents that since a copy has been received only in the month of Dec, 2017, some time is sought for filing reply. Ld. Counsel for the petitioner states that the same was served in November, 2017 itself. Let the Respondents file their reply within a period of 2 weeks with an advance copy of the same to be made available to the petitioner. Petitioner to file rejoinder within a period of three weeks thereafter.

Post the matter on 05.3.2018.

(R. VARADHARAJAN) / MEMBER (JUDICIAL)

Surjit 31.1.2018